

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (d). The information is being collected and will be laid on the Table of the House.

Defence Security Personnel As Ex-Servicemen on Retirement After 15 Years' Service

5268. SHRI GANGADHARA SANIPALLI: Will the Minister of DEFENCE be pleased to state:

(a) whether there is any proposal to consider Defence Security Personnel as ex-Servicemen on retirement after completion of 15 years of service; and

(b) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) and (b). A proposal was received by the Directorate General Resettlement for the grant of ex-Servicemen status to all the personnel who have served in the Defence Security Courts, provided they satisfied any of the other conditions laid down in sub-para 2(c) (i) to (iv) of the Government of India, Department of Personnel was based on the argument that such personnel are deployed with the regular Armed Forces, serve along with them and are exposed to the same risks as the Service personnel. This matter was considered by the High Level Committee on Problems of Ex-Servicemen (on those recommendations the definition of Ex-Servicemen had been modified in November 1986) which did not recommend that the retired personnel of the Defence Security Corps should be treated as Ex-Servicemen.

[*Translation*]

Development of National Highways In Uttar Pradesh

5269. SHRI RAM BADAN: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the details of proposals for the development of National Highways submitted by the Government of Uttar Pradesh to the Union Government during 1990-91 and 1991-92;

(b) the expenditure likely to be incurred thereon; and

(c) the details of proposals approved by the Union Government and the amount sanctioned from 1990 till date?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). The details of proposals relating to development of National Highways received from the Government of Uttar Pradesh during 1990-91 and 1991-92 are given in the Statement I and II. However, expenditure is incurred only after the proposals have been examined and sanctioned. During 1990-91, an expenditure of Rs. 65.16 crores is reported to have been incurred by the State Government on various sanctioned schemes for development of National Highways. For 1991-92, there is a tentative provision for allocation of Rs. 60 crores for schemes relating to development of National Highways in Uttar Pradesh.

(c) List of works amounting to Rs. 111.91 crores sanctioned from 1.4.1990 onwards for development of National Highways in Uttar Pradesh is given in Statement III.